

**HIGH COURT OF JAMMU AND KASHMIR**  
**AT JAMMU**  
(Through Video Conference)

EMG-WP(C) No. 38/2020,  
EMG-CM No. 82/2020 &  
EMG-CM No. 83/2020.

Vijay Kumar and another

.....Petitioner (s)

Through :- Mr. Vivek Sharma, Advocate  
(on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and  
others

.....Respondent(s)

Through :- Mr. Raman Sharma, AAG for  
respondent Nos. 1 to 4.  
(on Video Call from residence in Jammu)

**Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE**

**ORDER**  
**28.05.2020**

**EMG-CM No. 82/2020**

The instant application has been filed by the petitioners seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioners shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

**EMG-WP(C) No. 38/2020 & EMG-CM No. 83/2020**

The grievance of the petitioners, who are present in person along with their counsel through video call, is that being majors, they have

solemnized their marriage on 04.05.2020 with their free will and without any pressure, threat or coercion. Learned counsel for the petitioners submits that the respondent Nos. 5 & 6 are continuously harassing and threatening the petitioners of dire consequences, despite knowing the fact that the petitioners have solemnized their marriage. The petitioners have raised an apprehension of a threat to their life at the hands of private respondents. The petitioners have placed on record the copies of the certificates as Annexure-I to show their age proofs. The petitioners have also placed on record the copy of the marriage agreement and marriage certificate issued by the Arya Samaj Mandir as Annexure-II.

Without commenting upon the validity of the marriage, this writ petition is disposed of at this stage with a direction to the petitioners that in the event they apprehend any threat to their life and liberty at the hands of the respondent Nos. 5 & 6, they shall approach the respondent No. 3/4, i.e. SHO, Police Station Domana/ Satwari Jammu who shall look into the grievance of the petitioners and if found genuine, he shall provide protection to the petitioners against the threats from respondent Nos. 5 and 6.

Disposed of accordingly along with connected application.

**(RAJNESH OSWAL)**  
**JUDGE**

Jammu  
28.05.2020  
(Rakesh)

Whether the order is speaking:	Yes/ No
Whether the order is reportable:	Yes/No